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(1887) ILR (AII) 505

Allahabad High Court

Case No: None

The Rajah of Tomkuhi APPELLANT

Vs

Braidwood and Others RESPONDENT

Date of Decision: April 29, 1887

Citation: (1887) ILR (All) 505

Hon'ble Judges: Tyrrell, J; Straight, J

Bench: Division Bench

Final Decision: Dismissed

Judgement

Straight and Tyrrell, JJ.

We think that this appeal must be dismissed with costs. Upon reading the plaint and seeing the allegations that are

contained in it in reference to all the three defendants in the suit, we do not think that there was anything unreasonable in their requiring the plaintiff

to subscribe and verify the plaint himself, and, this being so, in our opinion, it is right and proper that he should subscribe and verify. We refrain

from making any further observations, feeling sure that this intimation from us will be acceded to at once and without delay by the plaintiff. Let the

plaint be signed and verified by the plaintiff within fourteen days from the date of the receipt of this order of ours by the lower Court.